

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. NO. 96(ND)/2013

CORAM:

PRESENT: SH. R. VARADHARAJAN
HON'BLE MEMBER(J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

NAME OF THE COMPANY: Sh. Gurvinder Singh Suri V/s. M/s. BHL Forex and Finlease Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Saurabh Kalia, Advocate Mr. Siddhartha Nagpal, Advocate		
	For the Respondent (s)	: Mr. Mansumyer Singh, Ms. Manisha Chaudhary, and Ms. Avanti T. Chandeale, Advocates		

ORDER

Request of an adjournment is being made by both the counsels on grounds that the compromise has already been arrived at between the parties. It is being abundantly made clear that the petitioner shall prosecute his case further in the event of the compromise not being finalised and also in view of the several adjournments taken on grounds of compromise both parties except for Respondent no. 7, shall pay a cost of Rs. 10,000/- each to the Prime Minister's Relief Fund.

To come up on 6th February, 2018.

-S-df

(R. Varadharajan)
Member (J)

-S-df

(Ina Malhotra)
Member (J)